

- (ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-144/67 for (i) and (ii).]

**THE POST OFFICE SAVINGS BANKS  
(THIRD AMENDMENT) RULES,  
1966**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT):** I beg to lay on the Table a copy of the Ministry of Finance (Communications Division) Notification G.S.R. No. 1869, dated the 3rd December, 1966, publishing the Post Office Savings Banks (Third Amendment) Rules, 1966, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.

[Placed in Library See No. LT-148/67].

**MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE) NOTIFICATIONS**

**SHRI K. C. PANT:** Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance):—

- (i) Notification S.O. No. 3907, dated the 15th December, 1966, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.

- (ii) Notification S.O. No. 3908, dated the 15th December, 1966, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.

[Placed in Library See No. LT-38/67 for (i) and (ii).]

**MINISTRY OF FINANCE (DEPARTMENT OF EXPENDITURE) NOTIFICATIONS**

**SHRI K. C. PANT:** Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry

of Finance (Department of Expenditure) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—

- (i) Notification G.S.R. No. 41, dated the 31st December, 1966, publishing the National Savings Certificates (First Issue) (First Amendment) Rules, 1966

- (ii) Notification G.S.R. No. 42, dated the 2nd January, 1967 publishing the Post Office Savings Certificates (Second Amendment) Rules, 1966.

[Placed in Library. See No. LT-149/67 for (i) and (ii).]

**MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE) NOTIFICATIONS**

**SHRI K. C. PANT:** Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance):—

- (i) Twenty-five Notifications, under section 159 of the Customs Act, 1962.

- (ii) Twenty-four Notifications, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See Nos LT-40 to 90/67 for (i) and (ii).]

- (iii) Three Notifications, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library See No LT-152/67].

- (iv) Two Notifications, under sub-section (4) of section 280ZE of the Income Tax Act, 1961.

- (v) One Notification, under section 296 of the Income-Tax Act, 1961.

[Placed in Library See No. LT-147/67 for (iv) and (v).]